

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 2087
ANSWERED ON TUESDAY, THE 1st JANUARY, 2019**

UTILISATION OF CSR FUND BY COMPANIES FOR THEIR EMPLOYEES

QUESTION

2087. DR. KANWAR DEEP SINGH:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) the details of the funds utilised and unutilised along with the major activities/ programmes undertaken by various public sector and private sector companies under Corporate Social Responsibility (CSR) during the last three years in the country, State/UT-wise;

(b) whether some companies utilise CSR funds for their employees, transport facilities, beautification of the area, providing better facilities in schools and hospitals and maintaining public relations;

(c) if so, the details thereof; and

(d) the steps taken/proposed to be taken by Government to ensure proper utilisation of CSR funds as per rules?

ANSWER

THE MINISTER OF STATE FOR LAW AND JUSTICE
AND CORPORATE AFFAIRS

(SHRI P. P. CHAUDHARY)

(a): On the basis of filings made by the companies upto 30.06.2018 in the MCA 21 registry, the details of the amount spent/unspent on Corporate Social Responsibility (CSR) activities for the financial years 2014-15, 2015-16 and 2016-17 are tabulated below:

Sl. No	Financial Year	Total CSR Amount Spent (in Rs. Crores)	Total CSR Amount Unspent (in Rs. Crores)
1.	2014-15	10,065.93	5,185.39
2.	2015-16	14,366.29	889.91
3.	2016-17	13,464.30	2,238.78

(Source: Derived from National CSR Data Portal)

The State-wise details of CSR expenditure of the companies for the financial years 2014-15, 2015-16 and 2016-17 are annexed.

(b) to (d): Section 135 read with Rule 4(5) of the Companies (CSR Policy) Rules, 2014 prescribes that CSR projects/programmes/activities that benefit only the employees of the company and their families shall not be considered as CSR activities. Further, the onus is on the Board of the company to formulate its CSR policy, to allocate and utilise the CSR funds while implementing their CSR activities. Whenever, violation of CSR provisions is noticed, action against such non-compliant companies is initiated as per the provisions of the Companies Act, 2013.

ANNEXURE REFERRED TO IN REPLY TO RAJYA SABHA UNSTARRED QUESTION NO. 2087.

STATE/UT-WISE CSR EXPENDITURE (IN RS. CRORES)				
S. No	State/UT(s)	2014-15	2015-16	2016-17
1	Andaman And Nicobar	0.29	0.55	0.83
2	Andhra Pradesh	414.28	1,241.98	729.95
3	Arunachal Pradesh	11.05	1.48	23.61
4	Assam	134.78	167.47	268.88
5	Bihar	36.69	108.67	94.40
6	Chandigarh	1.77	5.13	23.80
7	Chhattisgarh	161.30	237.95	77.88
8	Dadra And Nagar Haveli	4.41	12.03	5.13
9	Daman And Diu	20.05	2.13	2.63
10	Delhi	237.44	479.14	478.61
11	Goa	27.11	30.53	34.96
12	Gujarat	313.45	559.15	779.86
13	Haryana	187.41	367.34	346.55
14	Himachal Pradesh	10.95	52.36	16.41
15	Jammu And Kashmir	43.71	103.03	41.04
16	Jharkhand	79.56	118.17	94.62
17	Karnataka	403.47	778.89	843.48
18	Kerala	68.23	143.88	117.51
19	Lakshadweep	-	0.30	-
20	Madhya Pradesh	141.88	183.27	282.04
21	Maharashtra	1,445.92	2,013.02	2,222.20
22	Manipur	2.44	6.28	11.72
23	Meghalaya	3.53	5.63	7.55
24	Mizoram	1.03	1.07	0.08
25	Nagaland	1.11	0.96	0.92
26	Odisha	252.18	618.91	311.95
27	Puducherry	2.02	6.35	7.48
28	Punjab	55.61	69.05	67.18
29	Rajasthan	299.76	493.96	318.89
30	Sikkim	1.19	1.89	4.87
31	Tamil Nadu	539.64	615.71	470.51
32	Telangana	101.96	254.02	221.27
33	Tripura	1.33	1.47	1.25
34	Uttar Pradesh	148.90	417.13	312.72
35	Uttarakhand	74.79	72.42	94.65
36	West Bengal	194.86	411.71	274.71
37	NEC/ Not Mentioned*	26.94	-	6.72
38	PAN India*	4,614.89	4,783.26	4,867.45
	Grand Total	10,065.93	14,366.29	13,464.30

* Companies either did not specify the names of States or indicated more than one State where projects were undertaken.
